

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 278 to 281/VIZ/2016
(Asst. Year : 2003-04 to 2006-07)**

Somisetty Anjaneyulu, vs. ACIT, Circle-1(1),
S/o Chimpiraiah, Guntur.
Prop. Sri Anjaneya Cotton
Traders, Guntur.

PAN No. AGZPS 2101 B
(Appellant)

सुलभ न्याय : (Respondent)
सत्यं न्यायः॥

Assessee by : Shri G.V.N. Hari – Advocate.
Department By : Shri P.S. Murthy – Sr.DR

Date of hearing : 22/02/2018.
Date of pronouncement : 22/02/2018.

ORDER

PER V. DURGA RAO, JUDICIAL MEMBER

These appeals by the assessee are directed against the separate orders of Commissioner of Income Tax (Appeals)-1, Guntur, all dated 29/01/2016 for the Assessment Years 2003-04 to 2006-07.

2. When these appeals are taken up hearing, we find that there is a delay of 2 days in filing these appeals and also there is a defect in *challan* also. When we questioned, Id. counsel for the assessee is not able to explain any reasons in respect of delay in

filing the appeals and also defects in *challan*. Under these facts and circumstances of the case, we are of the opinion that these appeals cannot be adjudicated unless defects are cured. In view of the above, these appeals filed by the assessee are dismissed in *limini*.

3. In the result, all the appeals filed by the assessee are dismissed.

Order Pronounced in open Court on this 22nd day of Feb., 2018.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(V. DURGA RAO)
Judicial Member

Dated : 22nd February, 2018.

vr/-

Copy to:

1. The Assessee - Somisetty Anjaneyulu, S/o Chimpiraiah, Prop. Sri Anjaneya Cotton Traders, Guntur.
2. The Revenue - ACIT, Circle-1(1), Guntur.
3. The Pr.CIT, Guntur.
4. The CIT(A)-1, Guntur.
5. The D.R., Visakhapatnam.
6. Guard file.

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Visakhapatnam.